



The Orissa Gazette

PUBLISHED BY AUTHORITY.

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATIONS.

The 28th July 1942.

No. 5967-A.(C).—Whereas in accordance with the notification of the Government of Orissa in the Home (Appointment) Department, No. 4699-A.(C.), dated the 3rd July 1942, read with sub-rule (3) of rule 23 of the Orissa Legislative Assembly Electoral Rules, Part II (Elections and Election Petitions), 1936, two persons named below have been declared to be duly elected to the panel of scheduled caste candidates to fill the seat

reserved for the said castes in the North Cuttack Sadr General Constituency of the Orissa Legislative Assembly ;

Now, therefore, in pursuance of sub-rule (2) of rule 125 of the Orissa Legislative Assembly Electoral Rules, Part II (Elections and Election Petitions), 1936, the Governor of Orissa is further pleased to call upon the said constituency to elect one of the said two persons for the said seat on or before the 31st August 1942 :—

- (1) Sri Santanu Kumar Das of Barhatta, P. O. Rambag, thana Jajpur, district Cuttack.
- (2) Sri Ramachandra Das of Katarpa, P. O. Salepur, district Cuttack.

The 23rd July 1942.

No. 2276-C.—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Defence of India (Amendment) Ordinance, 1942, (XXIII of 1942), shall apply to all the partially-excluded areas in the Province of Orissa.

The 27th July 1942.

No. 5889-P.(C).—In pursuance of clause (a) of sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to direct that every dealer in petrol in the Province of Orissa shall deposit a duplicate key of his petrol storage godown, tank, etc., with the Superintendent of Police of the district in which the said dealer transacts his business within ten days of the publication of this notification in the Gazette.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

FINANCE DEPARTMENT.

NOTIFICATION.

The 22nd July 1942.

No. 3044-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following amendment shall be made to the Orissa Travelling Allowance Rules, namely :—

AMENDMENT.

In Appendix 9 to the said Rules, after the entry number 10A the following entry shall be inserted, namely :—

"10B	Munsifs on probation during the period on survey and settlement training.	Ordinary rate subject to a minimum of Rs. 3.	..."
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By order of the Governor,

J. FOWSTEAD,

Chief Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 23rd July 1942.

No. 1600—La-62-R.—Whereas it appears to the Government that the land specified

in the schedule below and situated in the Mathili village, Malkanagiri taluk, Koraput district, is needed for a public purpose, to wit, for the extension of the premises of the Local Fund Dispensary at Mathili notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorises the Deputy Tahsildar, Malkanagiri, his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act, the Governor of Orissa appoints the Deputy Tahsildar, Malkanagiri, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District—Koraput.

Taluk—Malkanagiri.

Village—Mathili.

Description of land, wet or dry, inam or poramboke, with survey or paimash No.	S. No. 6-1—Zamin-dari dry waste.
	S. No. 6-2—Zamin-dari dry land.

Name of owner or occupier.	S. No. 6-1—Maharajah of Jeypore.
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S. No. 6-2—Maharajah of Jeypore, but the occupancy right claimed by Sondi Somanna of Mathili.

Boundaries of the land required to be taken up—

S. No. 6-1.	S. No. 6-2.
East—L. F. Sub-Assistant Surgeon's quarters.	East—L. F. Sub-Assistant Surgeon's quarters.
South—S. No. 6-2.	South—Zamin-dari dry land the occupancy right of which is claimed by Sondi Somanna of Mathili.
West—L. F. village road.	
North—L. F. Dispensary compound.	
	West—L. F. village road.
	North—L. F. village road.

Approximate extent to be taken up.	S. No. 6-1—Ac. 0-40.	} Total—Ac. 0-57.
	S. No. 6-2—Ac. 0-17.	

Whether waste or arable.	S. No. 6-1—Waste.
	S. No. 6-2—Arable.

The 23rd July 1942.

No. 1601—La-64-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the 54 Lathipada village, Aska taluk, Ganjam district, is needed for a public purpose, to wit, for constructing a forest approach road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1928, and the Governor of Orissa hereby authorises the Revenue Divisional Officer, Ghumsur, his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act, the Governor of Orissa appoints the Revenue Divisional Officer, Ghumsur, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or pottamboke, with survey or painash number.	Name of the owner or occupier.	Boundaries of the land required to be taken up—				Approximate extent to be taken up.	Whether waste or not.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Ganjam.	Aska.	Lathipada.	Government dry S. No. 642/1 part.	<i>Pattadars.</i> 1. Donda Jena ... 2. Chitro Swayani. 3. Keertan Swayi. 4. Brunda Pradhan. 5. Dullabha Tarini. 6. Bina Swayi. <i>Occupiers.</i> Donda Jena, Chitro Swayani, Keertan Swayi, Brunda Pradhan, Dullabha Pradhan, Dullabha Tarini, Mangulu Tarini, Raghunath Tarini and Bina Swayi. <i>Pattadars.</i> Keertan Swayi, Manguli Swayi, Bancho Swayi, Buddhi Swayi, Kolba Swayi, Gopi Swayi, Upendra Swayi, Somanath Swayi, Jena Swayani, Gonda Swayani, Patna Swayani, Lenu Swayi, Gura Swayi, Sebo Swayi, Gundicha Swayi and Madhab Jena. <i>Enjoyers.</i> Keertan Swayi, Upendra Swayi, Patna Swayani, Gura Swayi, Lenu Swayi, Madhab Jena, Sibbi Swayi.	S. No. 642/2...	642/1 part ...	610/3 ...	642/1 part ...	0'14	Waste.
			Government dry S. No. 642/2 part.	<i>Pattadars.</i> Keertan Swayi, Manguli Swayi, Bancho Swayi, Buddhi Swayi, Kolba Swayi, Gopi Swayi, Upendra Swayi, Somanath Swayi, Jena Swayani, Gonda Swayani, Patna Swayani, Lenu Swayi, Gura Swayi, Sebo Swayi, Gundicha Swayi and Madhab Jena. <i>Enjoyers.</i> Keertan Swayi, Upendra Swayi, Patna Swayani, Gura Swayi, Lenu Swayi, Madhab Jena, Sibbi Swayi.	902/2 ...	642/2 part ...	642/1 ...	642/2 part ...	0'23	Do.
								Total ...	0'34	

The 24th July 1942.

No. 1607—La-63-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for construction of retired line at the 4th quarter of the 1st mile of the Pyka right embankment No. 52-B at Gobardhanpur, in the village of Gobardhanpur, pargana Avertak, zila Cuttack, it is hereby notified that for the above purpose a piece of land

measuring more or less 0.38 acre of standard measurement, bounded on the—

North and East—By old embankment (plot No. 1534) and part of plot Nos. 1165, 1171, 1172, 1176, 1175, 1178, 1179 and 1180 and plot No. 1173,

South and West—By old embankment (plot No. 1534) and part of plot Nos. 1176, 1177 and 1178,

is required within the aforesaid village of Gobardhanpur.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern

A plan of the land may be inspected in the office of the Land Acquisition Officer, Irrigation Branch, Cuttack or in that of the Executive Engineer, Northern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 31st August 1942 before the Collector of Cuttack, will be considered.

The 29th July 1942.

No. 6012-R.(C).—The following draft of the rules, which the Governor of Orissa, in exercise of the powers conferred by sub-section (1) of section 55 of the Land Acquisition Act, 1894 (I of 1894), and in supersession of all rules made under the said section of the said Act and heretofore in force in the areas transferred from the Central Provinces by the Government of India (Constitution of Orissa) Order, 1936, proposes to make, is hereby published as required by sub-section (1) of the said section for the information of all persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 15th September 1942.

Any objection or suggestion from any person in respect of the said draft that may be received before the date specified above will be duly considered.

RULES UNDER THE LAND ACQUISITION ACT, I OF 1894.

*1. [When any revenue-paying land is acquired under the Land Acquisition Act, 1894 (I of 1894), the proprietor shall, except as provided in rule 6, be relieved of the liability to pay revenue to the extent of the Government demand upon the said land; and such relief shall have effect in the manner hereinafter described:—

- (a) In estates in which the instalments of revenue as laid down in the settlement papers are known, it shall take effect from the end of the month immediately preceding that in which possession of the land is taken; and
- (b) in estates in which the instalments of revenue are not known, it shall take effect from the 'latest day of payment' of †(arrear) revenue

* This rule was substituted for original rule 1 by Government notification No. 3231-L.A., dated the 3rd September 1907, published at page 1561, Part I of the *Calcutta Gazette* of the 11th idem.

† These words were inserted by Government notification No. 1043-R., dated the 16th September 1916, published at page 1448, Part II of the *Orissa and Bihar Gazette* of the 18th September 1916.

(as determined by the Board of Revenue, Lower Provinces, under section 3 of Act XI of 1859) immediately preceding the date on which possession is taken.]

2. In such cases the Collector shall, before making an award, ascertain, in accordance with the two next following rules, and record the amount of Government revenue which is to be taken as payable in respect of the acquired portion, and shall, in the event of a reference being made to a Court, furnish the Court, at the time of making the reference, with particulars of the amount of the share so ascertained and recorded.

3. If the land to be acquired be an entire estate or tenure assessed with a specific amount of revenue, the whole of such amount shall be remitted.

4. If the land be not liable for a specific amount of revenue, but be a portion of an estate or tenure which is liable for a specific amount, the proportion of Government revenue to be deemed payable in respect of the land taken shall be ascertained under the following rules:—

- (1) When an estate has, within twenty years next preceding the date of the commencement of proceedings for the acquisition of any land situate therein, been subjected to a detailed settlement, or has formed portion of an estate brought under partition under the Estates Partition Act, VIII (B.C.) of 1876, made after inquiry into and record of, the assets of the estate, the Government revenue to be deemed payable in respect of the said land shall bear to the assets of the said land the same proportion as the Government revenue of the whole estate bears to the assets of the whole estate, as shown in the settlement or partition proceedings.
- (2) When there has been no such settlement or partition as aforesaid, then, if the area of the estate is known with accuracy, the amount of Government revenue to be deemed payable in respect of the portion of the land taken shall bear to the Government revenue of the whole estate the same proportion as the area of the said portion bears to the area of the whole estate.
- (3) When the Government revenue deemed payable in respect of the land taken cannot be determined by either of the above rules, one-fourth of the net rent (i.e., the gross rental less a deduction of

10 per cent, for the expenses of collection) of the said land shall be taken to be the amount of Government revenue thereon chargeable.

5. In determining the amount of compensation to be awarded, the Collector shall take into consideration the fact that the land acquired is subject to the burden of the payment of Government revenue.

6. In the event of the proprietor declining to accept an abatement of revenue, such circumstances shall not entitle him to any compensation over and above the amount fixed for the award under section 23 of the Act on the original basis of calculation. In cases, however, in which the area of the portion of land acquired does not exceed one-twentieth part of the area of the estate, it shall be competent to the Revenue authorities, if the proprietor of the estate so desire, to pay to the proprietor the computed value of the revenue deemed payable in respect of such portion on the condition of his continuing to pay the revenue of the entire estate without abatement: provided that, in computing the value of the revenue so assigned, the basis of the calculation shall not exceed the number of years' purchase (if known) upon which the market value of the proprietor's profits, i.e., the amount of compensation to be awarded for the land, has been determined. Thus, if the marketvalue of the said profits has been computed at twelve years' purchase, the capitalised value of the revenue deemed payable in respect of the portion of land acquired shall be calculated at not more than twelve years' purchase of the amount of revenue in question.

The concession above is, however, not admissible in the case of acquisition for the Central Government including railways. (Vide Revenue Department notification No. 928-IL-19-R.R., dated the 5th July 1934.)

7. When there is any question whether the land to be acquired is part of a revenue-paying estate, or is revenue-free, the Collector shall decide the matter before making his award, leaving it to the claimants to apply for a reference to the Court if they object to his decision. In case of a reference being applied for, the Collector shall, if he has decided that the land is revenue-free, determine the amount of revenue which would be payable for it in the event of its being held to belong to the revenue-paying estate of which it is alleged to form a part.

8. To enable him to calculate accurately the additional compensation to be given under section 23(2) of the Act, and to keep up fully and clearly his registers of all

lands occupied and compensation paid for them, the Collector shall invariably record separately his finding under the first head of section 23(1) of the Act, which concerns the marketvalue of the land.

9. The procedure laid down as to the payment of the compensation money in cases of references under section 18 shall apply also to references under section 30 or section 35. The compensation money, or, if any of the parties are willing to accept payment of their shares and payment to them is admissible, the portion of it which is in dispute and cannot be paid away shall be deposited in Court when the reference is made.

*10. [In giving notice of the award under section 12(2), and tendering payment under section 31(1), to such of the persons interested as were not present personally or by their representatives when the award was made, the officer shall require them to appear personally or by representatives by a certain date, to receive payment of the compensation awarded to them intimating also that no interest will be allowed to them if they fail to appear. If they do not appear and do not apply for a reference to the Civil Court under section 18, the officer shall, after any further endeavour to secure their attendance that may seem desirable, cause the amounts due to be paid into the Treasury as revenue deposits payable to the persons to whom they are respectively due, and vouched for in the accompanying form (marked E). The officer shall also give notice to the payees of such deposits, specifying the Treasury in which the deposits have been made. When the payees ultimately claim payment of sums placed in deposit, the amounts will be paid to them in the same manner as ordinary revenue deposits. The officer should, as far as possible, arrange to make the payments due in or near the village to which the payees belong, in order that the number of undisbursed sums to be placed in deposit on account of non-attendance may be reduced to a minimum. Whenever payment is claimed through a representative, whether before or after deposit of the amount awarded, such representative must show legal authority for receiving the compensation on behalf of his principal.]

The 23rd July 1942.

No. 1599—La-47-R.—DECLARATION.—
Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for a paddy seed

* This rule was substituted for original rule 10 by Government notification No. 4876-L.R., dated the 30th November 1896, published in the *Calcutta Gazette* of the 2nd December 1896, Part I, pages 1204-1205.

multiplication farm in the village of Beka, pargana Raudiaoragada, police-station Bhadrak zila Balasore, it is hereby declared that for the above purpose a piece of land measuring, more or less, 16.72 acres, bounded on the—

North—By plots Nos. 1415, 1508, 1510, 1509, 1514, 1524, 1555 and 1556 and part of plot 1511,

East—By plots 1551, 1559, 1563, 1564, 1565, 1566, 1569, 1570, 1574 and 1575,

South—By plots 1574, 1439 and 1437 and common boundary between villages Dahanasuni and Beka,

West—By plots 605 and 607,
is required within the aforesaid village of Beka.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector, Balasore.

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 22nd July 1942.

No. 2198-L.S.-G.—The following further amendments to the Rules for admission and training of students in the Orissa Medical School, Cuttack, published under notification No. 4799-L.S.-G., dated the 23rd September 1940, as subsequently amended, are published for general information:—

AMENDMENT TO THE RULES FOR ADMISSION AND TRAINING OF STUDENTS AT THE ORISSA MEDICAL SCHOOL.

1. For the heading "IX—Scholarships and studentships" after rule 38, substitute "IX—Scholarships, studentships, medals and prizes".

2. The following shall be inserted after rule 39:—

"39-A. Rules relating to the award of medals and prizes will be found in Appendix C."

3. The following shall be added after Appendix B:—

APPENDIX C.

(Rule 39-A.)

LIST OF MEDALS AND PRIZES AVAILABLE AT THE ORISSA MEDICAL SCHOOL.

Medals.

The following medals shall be awarded annually to the successful students of the

Orissa Medical School provided that their conduct has been uniformly good. Provided also that, if in any case two or more students of the same class obtain the same total number of marks, the medals shall be awarded to the student who has done best in the practical portion of the examination:—

(a) A silver medal to the fourth year student who obtains the highest aggregate number of marks in all subjects at the Final, Part II, examination of the Board.

(b) Three silver medals, one to each of the fourth year students who obtain the highest number of marks in Surgery, Medicine and Midwifery separately on the combined result of the school test and Board's Final, Part II, examinations.

NOTE.—No student will be held qualified for the award of above medals unless he obtains 60 per cent of the aggregate number of marks in the subject or subjects concerned.

Prizes.

2. The following prizes shall be annually awarded for general proficiency, on the combined result of the school test and the Board's examinations to the successful students who obtain the highest aggregate number of marks in all subjects provided that their conduct has been uniformly good:—

(1) One prize of the value of Rs. 10 to a first year student.

(2) One prize of the value of Rs. 10 to a second year student.

(3) One prize of the value of Rs. 14 to a third year student.

(4) One prize of the value of Rs. 14 to a fourth year student.

NOTE.—If in any case two or more students in the same class obtain the same total number of marks, the prizes shall be awarded to the students who have done the best in the practical portion of the examinations.

3. Two prosectors' prizes in Anatomy shall be annually awarded to two first year students who obtain the highest marks in Anatomy in the sessional examinations. They will continue as prosectors in their second year course and receive the prize of Rs. 15 each in the following year.

NOTE.—First year students securing 60 per cent marks in formal class examinations are called upon for a viva and practical test at the end of the third term; the best two students are to be selected on probation for three months during which not only they are to finish the general survey of human body but have to show sufficient work, progress and outlook. They are to be re-tested after the vacation along with other students of standard outlook and progress.

Prosectors are to work as advanced students. They would be responsible for preparing fresh specimens required for demonstrations and lecture-demonstrations, special preparations in the dissection class, e.g., grouping of muscles, joints, portal system of veins, etc., or any other anatomical work delegated to them by the Lecturer.

4. A prize of the value of £10 given by Mrs. Thorneley in memory of her late husband, Lt.-Col. M. H. Thorneley, I.M.S., shall be annually awarded to a fourth year student who obtains the highest number of marks in practical Surgery in Part II of the Final examination of the Board.

One-third of the total value of prize shall be devoted to the purchase of a minor operating outfit and the other two-thirds of the amount in books on Surgery to be selected by the Principal of the Orissa Medical School.

NOTE.—The award of this prize is dependent on the receipt of remittances from Mrs. Thorneley's estate.

Medals and Prizes open to female students.

5. The Ravenshaw prize medal of the value of Rs. 15 shall be awarded annually

in accordance with the wishes of the donor to the Oriya female student who stands highest on the list in the Final, Part II, examinations of the Board among the female students. In the absence of an Oriya female student the medal shall be given to the Oriya male student who stands among the Oriya students the highest on the list in the Final, Part II, examinations of the Board.

6. A prize of the value of Rs. 13 shall be annually awarded on the combined result of the school test and the Board's examination to the female student of the third or fourth year class who obtains the highest aggregate number of marks in all subjects and in the absence of any qualified candidate in these years to a student of the first or second year class under the same condition.

The 29th July 1942.

No. 6011-L.S.-G.(C).—The following copy of an application of the District Board Balasore, for a loan of Rs. 99,021-14-6 (Rupees ninety-nine thousand twenty-one, annas fourteen and pies six only) for repayment of the existing loans, together with particulars of enquiry caused to be made by the Provincial Government into the statements contained therein, is hereby published as required under rule 7 read with rule 5 of the Local Authorities Loan Rules, 1915, published with the notification of the Government of India in the Finance Department, No. 1020-A., dated the 10th November 1941, for the information of all persons likely to be affected thereby, and notice is hereby given that the application will be taken into consideration after the expiry of one month from the date of publication of this notification in the *Orissa Gazette* as required by rule 8 of the aforesaid Rules.

Any objection which may be preferred in respect of the said application within the period specified above will be duly considered.

To repay the balances of the existing loans.

The Bihar and Orissa Local Self-Government Act, 1885 (Bengal Act III of 1885).

b) Being recovery of Provident Fund contribution Rs. 14,000 and special Government grants Rs. 2,000.

(a) If the ordinary surplus is insufficient to meet the charges of the proposed loan, the particular steps which the borrowing body has taken or has agreed to take, in order to make good the deficiency.

The ordinary surplus is sufficient to meet the charges of the proposed loan. The proposed loan is being taken to repay the balance of existing loans in instalments less than the present instalments—hence a surplus is likely to result.

(b) The reserve of taxation or other possible means of increase in the revenues of the Local Body.

Nil.

(c) A statement of all outstanding loans as well the annual charges involved on their account.

Loans taken.	Balance on the 1st April 1941.	Annual charges.	Balance that will be left on the 1st April 1942.
Rs.	Rs. a. p.	Rs. a. p.	Rs. a. p.
94,000 50,000	1,03,516 7 2	8,591 11 0	99,021 14 6

The Provincial Government have caused an enquiry to be made into the statements contained in the application and are satisfied regarding the correctness of the statements and regarding the utility of the purpose for which the loan has been proposed. The figures in columns 12 to 19 of the application were particularly verified and found correct by reference to the actuals of 1938-39, 1939-40 and 1940-41.

By order of the Governor,

S. DAS,

Secretary to Government.

COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATIONS.

The 23rd July 1942.

No. 2266—III C-14/41-Com.—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Acts specified in the first three columns of the Schedule hereto annexed shall apply to the partially-excluded areas specified in the corresponding entries in the fourth column thereof.

SCHEDULE.

Year.	Number.	Short title of the Act.	Description of the partially-excluded areas.
1	2	3	4
1937	XXIX	The Indian Mines (Amendment) Act, 1937.	All the partially-excluded areas of the province.
1938	II	The Indian Companies (Amendment) Act, 1938.	Districts of Sambalpur and Koraput and the Agency areas of the district of Ganjam.
1938	VII	The Child Marriage Restraint (Amendment) Act, 1938.	Ditto.
1938	IX	The Workmen's Compensation (Amendment) Act, 1938.	All the partially-excluded areas of the province.
1938	X	The Cutchi Memons Act, 1938 ...	Ditto.
1938	XV	The Indian Coffee Cess (Amendment) Act, 1938.	Districts of Sambalpur and Koraput and the Agency areas of the district of Ganjam.

Year.	Number.	Short title of the Act.	Description of the partially-excluded areas.
1	2	3	4
1938	XVI	The Indian Tariff (Amendment) Act, 1938.	Districts of Sambalpur and Koraput and the Agency areas of the district of Ganjam.
1938	XVII	The Trade Disputes (Amendment) Act, 1938.	Ditto.
1938	XIX	The Child Marriage Restraint (Second Amendment) Act, 1938.	Ditto.
1938	XXI	The Indian Emigration (Amendment) Act, 1938.	Ditto.
✓ 1938	XXIII	The Indian Tea Cess (Amendment) Act, 1938.	Ditto.
1938	XXIV	The Employees' Liability Act, 1938.	All the partially-excluded areas of the province.
1939	I	The Indian Tariff (Amendment) Act, 1939.	Districts of Sambalpur and Koraput and the Agency areas of the district of Ganjam.
✓ 1939	V	The Indian Cotton Cess (Amendment) Act, 1939.	Ditto.
1939	VIII	The Dissolution of Muslim Marriages Act, 1939.	All the partially-excluded areas of the province.
1939	XII	The Indian Patents and Designs (Amendment) Act, 1939.	Districts of Sambalpur and Koraput and the Agency areas of the district of Ganjam.
1939	XIII	The Workmen's Compensation (Amendment) Act, 1939.	All the partially-excluded areas of the province.
1939	XIV	The Cotton Ginning and Pressing Factories (Amendment) Act, 1939.	Districts of Sambalpur and Koraput and the Agency areas of the district of Ganjam.
1939	XVII	The Indian Succession (Amendment) Act, 1939.	Ditto.
1939	XVIII	The Indian Tariff (Second Amendment) Act, 1939.	Ditto.
1939	XIX	The Coal Mines Safety (Stowing) Act, 1939.	District of Sambalpur.
1939	XXII	The Criminal Law Amendment Act, 1939.	All the partially-excluded areas of the province.
1939	XXIII	The Indian Soft Coke Cess Committee (Reconstitution and Incorporation) Act, 1939.	Districts of Sambalpur and Koraput and the Agency areas of the district of Ganjam.
1939	XXVII	The Indian Tea Cess (Amendment) Act, 1939.	Ditto.

Year.	Number.	Short title of the Act.	Description of the partially-excluded areas.
1	2	3	4
1939	XXIX	The Indian Tariff (Fourth Amendment) Act, 1939.	Districts of Sambalpur and Koraput and the Agency areas of the district of Ganjam.
1939	XXXII	The Indian Rubber Control (Amendment) Act, 1939.	Ditto.
1939	XLI	The Insurance (Second Amendment) Act, 1939.	All the partially-excluded areas of the province.
1939	XLII	The Workmen's Compensation (Second Amendment) Act, 1939.	Ditto.
1939	...	The Indian Tariff (Third Amendment) Act, 1939.	Districts of Sambalpur and Koraput and the Agency areas of the district of Ganjam.

The 28th July 1942.

No. 5958-Com.(C).—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the War Risks (Factories) Insurance (Amendment) Ordinance, 1942 (Ordinance No. XXXII of 1942), shall apply to all the partially-excluded areas of the Province of Orissa.

By order of the Governor,
J. E. MAHER,
Secretary to Government.

LAW DEPARTMENT.

NOTIFICATION.

The 29th July 1942.

No. 6005-J.(C).—In pursuance of clause (b) of the proviso to sub-section (1) of section 60 of the Code of Civil Procedure, 1908 (V of 1908), the Governor of Orissa is pleased to declare that the following

allowances payable to any public officer in the service of the Government of Orissa, or any servant of a local authority in the Province of Orissa, shall be exempt from attachment by order of a Court, namely :—

- (1) All kinds of travelling allowances.
- (2) All kinds of conveyance allowances.
- (3) All allowances granted for meeting the cost of—
 - (a) uniforms, and
 - (b) rations.
- (4) All allowances granted as compensation for higher cost of living in localities considered by the Provincial Government to be expensive localities including hill stations ;
- (5) All house-rent allowances.

By order of the Governor,
J. E. MAHER,
Secretary to Government.